

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/TL/2026

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 28th May, 2026

In the matter of

Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003, read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission Licence for Morena-I SEZ Transmission Limited.

And

In the matter of

Morena-I SEZ Transmission Limited,
Plot No.14, GF-11A,
Omaxe Square, Jasola,
New Delhi (South East) – 110025.

...Petitioner

Vs

1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon – 122001, Haryana.

2. PFC Consultancy Limited,
First Floor, “Urjanidhi”, 1,
Barakhamba Lane, Connaught Place,
New Delhi - 110001.

3. Madhya Pradesh Power Transmission Company Limited,
Block No. 11, 1st Floor,
Shakti Bhawan, Rampur,
Jabalpur - 482008, Madhya Pradesh.

4. Chhattisgarh State Power Distribution Company Limited,
2nd Floor, Vidyut Seva Bhawan,
Dangania, Raipur - 492010, Chhattisgarh.

5. Goa Electricity Department,

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3rd Floor, Vidyut Bhavan,
Electricity Department, Govt. of Goa,
Panaji - 403001, Goa.

6. Gujarat Urja Vikas Nigam Limited,
Commerce Department, 2nd Floor,
Sardar Patel Vidyut Bhavan,
Race Course, Vadodara - 390007, Gujarat.

7. Heavy Water Board,
0 Floor, Vikram Sarabhai Bhavan,
Trombay, Anushaktinagar,
Mumbai - 400094, Maharashtra.

8. HVDC Bhadrawati, PGCIL,
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway-8,
Taluka Kamrej, PO: Uppalwadi,
Nagpur - 440026, Maharashtra.

9. HVDC Vindhyachal, PGCIL,
Power Grid Corporation of India Limited,
P.O. Vindhyanagar, P. Box No. 12,
Singrauli - 486885, Madhya Pradesh.

10. M.P. Power Management Company Limited,
Block No. 11, 1st Floor,
Shakti Bhawan, Rampur,
Jabalpur - 482008, Madhya Pradesh.

11. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, Plot No. G-9, A.K. Marg,
Bandra (East), Mumbai - 400051, Maharashtra.

12. ACB India Limited,
7th Floor, Corporate Tower,
Ambience Mall, NH-8,
Gurgaon - 122001, Haryana.

13. Torrent Power Limited,
Samanvay, 600, Tapovan,
Ambavadi, Ahmedabad - 380015, Gujarat.

14. West Bengal State Electricity Distribution Company Limited,
Vidyut Bhavan, Block-DJ, Sector-II,
Salt Lake, Kolkata - 700091.

15. Thermal Powertech Corporation India,
6-3-1090, Block-A, Level-5, TSR Towers,

Raj Bhavan Road, Somajiguda,
Hyderabad - 500082, Andhra Pradesh.

16. Bhabha Atomic Research Centre,
Anushakti Nagar,
Mumbai - 400085, Maharashtra.

17. GMR Warora Energy Limited,
New Shakti Bhavan Bldg. No. 302,
New Udaan Bhavan Complex,
Adjacent to Terminal 3,
IGI Airport, New Delhi - 110037.

18. HVDC Champa,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001, Haryana.

19. West Central Railway Head Office,
General Manager's Office,
Electrical Branch,
Jabalpur - 482001.

20. Western Railway,
Office of Chief Electrical Engineer,
Mumbai.

21. East Central Railway,
CEDE, Office of Chief Electrical Engineer,
ECR Zonal HQ, Dighikala,
Patna - 844101, Bihar.

22. DB Power Limited – Untied,
3rd Floor, Naman Corporate Link,
Opp. Dena Bank, C-31, G-Block,
BKC, Bandra (East),
Mumbai - 400051, Maharashtra.

23. Chhattisgarh State Power Trading Company Limited,
2nd Floor, Vidyut Seva Bhawan,
Dangania, Raipur - 492010, Chhattisgarh.

24. TRN Energy Private Ltd – Untied,
18, Vasant Enclave,
Rao Tula Ram Marg,
New Delhi - 110057.

25. Adani Power (Mundra) Limited,
Adani Corporate House, Shantigram,
Near Vaishno Devi Circle,

S.G. Highway, Ahmedabad - 382421, Gujarat.

26. Raigarh HVDC Station,
RPT HVDC Office,
Hebbal, Bangalore-560094, Karnataka.

27. Arcelor Mittal Nippon Steel India Limited,
27 KM Surat Hazira Road,
Surat Hazira,
Surat-394270, Gujarat.

28. Central Railway,
Electrical Branch (HQ),
2nd Floor, Parcel Office Building,
Mumbai-400001, Maharashtra.

29. Dadra and Nagar Haveli and Daman and Diu Power Distribution Corporation Limited,
1st & 2nd Floor, Vidyut Bhavan,
Silvassa - 396230.

30. MPSEZ Utilities Limited,
Adani Corporate House,
Shantigram, Near Vaishno Devi Circle,
S.G. Highway, Ahmedabad - 382421, Gujarat.

31. M/s Apraava Energy Pvt. Limited,
7th Floor, Fulcrum, Sahar Road,
Andheri (East), Mumbai - 400099, Maharashtra.

....Respondents

Parties present:

Ms. Aparajita Upadhyay, Advocate, MISTL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, Morena-I SEZ Transmission Limited (hereinafter referred to as “MISTL”), has filed the present Petition for the grant of a transmission licence under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”)

to establish the inter-State transmission system for the “Transmission System for Evacuation of Power from RE Projects in Morena SEZ in Madhya Pradesh-Phase I (2500 MW)” on a Build, Own, Operate and Transfer Basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD as per Gazette Notification
1.	Establishment 3x1500 MVA, 765/400 kV & 2x500 MVA, 400/220 kV Morena PS (South of Sabalgarh) with 2x330 MVar 765 kV bus reactor and 2x125 MVar 420 kV bus reactor ➤ 765/400 kV, 1500 MVA ICT- 3 Nos. ➤ 400/220 kV, 500MVA ICT– 2 Nos. ➤ 765 kV ICT bays- 3 Nos. ➤ 400 kV ICT bays- 5 Nos. ➤ 220 kV ICT bays– 2 Nos. ➤ 330 MVar 765 kV bus reactor- 2 Nos. ➤ 125 MVar 420 kV bus reactor- 2 Nos. ➤ 765 kV reactor bay- 2 Nos. ➤ 765 kV line bay- 2 Nos. (for termination of Morena PS (South of Sabalgarh) – Karera (near Datia) 765 kV D/C line) ➤ 400 kV line bays- 5 Nos. (2 No. for termination of Morena PS - Sabalgarh (New) (MPPTCL) 400 kV D/C line (Quad Moose/ High Capacity) line; 2 Nos. for interconnection of Greenko PSP & 1 no for RE interconnection) ➤ 400 kV reactor bay- 2 Nos. ➤ 220 kV TBC – 1 No. ➤ 220 kV BC – 1 No. ➤ 220 kV line bays– 4 Nos. (for RE Interconnection) ➤ 500 MVA, 765/400 kV 1-Ph Spare ICT-1 No. ➤ 110 MVar, 765 kV, 1-ph reactor (spare unit for bus reactor)-1 No. Future Scope (Space for): ➤ 765/400 kV, 1500 MVA ICT along with bays- 3 Nos. (on Sec-II) ➤ 765 kV line bays along with switchable line reactors– 6 Nos. (2Nos. on Sec-I & 4 Nos. on Sec- II) ➤ 765 kV, 330 MVar Bus Reactor along with bay: 2 Nos. (on Sec-II) ➤ 765 kV Sectionaliser: 1 set ➤ 400 kV line bays along with switchable line reactors– 9 Nos. (3 on Sec-I & 6 on Sec-II)	27 months from the effective date as per the TSA

Sl. No.	Name of the Transmission Element	Scheduled COD as per Gazette Notification
	➤ 400/220 kV, 500 MVA ICT along with bays-8 Nos. (3 on Sec-I & 5 on Sec-II) ➤ 400 kV, 125 MVar Bus Reactor along with bays: 2 Nos. (Sec-II) ➤ 400 kV Sectionalization bay: 1-set ➤ 220 kV line bays: 12 Nos. (4 Nos. on Sec-I & 8 Nos. on Sec-II) ➤ 220 kV Sectionalization bay: 1set ➤ 220 kV TBC: 1 No. ➤ 220 kV BC: 1 No. 2 Nos. STATCOM ($\pm$ 400 MVar) along with 2x125 MVar MSC & 1x125 MVar MSR and associated bays- 2Nos. (1 on 400 kV Sec-I and 1 on 400 kV Sec-II)	
2.	Morena PS (South of Sabalgarh) – Karera (near Datia) 765 kV D/C line -90 km (approx.)	
3.	2 Nos. of 765 kV line bays at Karera (near Datia) for termination of Morena PS (South of Sabalgarh)-Karera (near Datia) 765 kV D/C line ➤ 765 kV line bays– 2 Nos.	
4.	Augmentation of 400/220 kV transformation capacity at 765/400/220 kV Karera (near Datia) S/s (Sec-I) by 1x500MVA ICT (3 rd) ➤ 400/220 kV, 500 MVA ICT-1 No. ➤ 400 kV ICT bay- 1 No. ➤ 220kV ICT bay-1 No.	

Note:

- a. M/s Apraava Energy Pvt. Ltd. (AEPL) shall provide space for the above scope of work at Karera S/s (free of cost).
- b. Location of the substation shall be finalized near South of Sabalgarh in consultation with CEA, RUMSL and other stakeholders.
- c. MPPTCL shall ensure development of 400/220 kV Sabalgarh (New) S/s and Morena PS - Sabalgarh (New) (MPPTCL) 400 kV D/C line (Quad Moose / High Capacity) line in matching timeframe of the above scheme.

2. Based on the competitive bidding carried out by the PFC Consulting Limited (PFCCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Enerica Infra 1 Private Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 1562.34 million per annum.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 12.5.2026, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 12.5.2026 are extracted as under:

“21. Considering the material on record, we are *prima facie* of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission by **22.5.2026.**”

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Indian Express (English) and Jansatta (Hindi) on 16.5.2026. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing dated 25.5.2026

5. The matter was called out for the hearing on 25.5.2026. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

7. In our order dated 12.5.2026, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/ objections have been received. CTUIL, in its letter dated 19.2.2026, has recommended granting a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, Morena-I SEZ Transmission Limited, to establish the inter-State transmission system for the “Transmission System for Evacuation of Power from RE Projects in Morena SEZ in Madhya Pradesh-Phase I (2500 MW)” on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of the licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations,

2024 or any subsequent enactment thereof during the period of subsistence of the licence;

- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of the licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The licensee shall remain bound by the provisions of the Central Electricity

Regulatory Commission (Standard of Performance of inter-State

transmission licensees) Regulations, 2012 or subsequent enactment thereof;

- (h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;
- (i) The licensee shall not undertake any other business for optimum utilisation of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time;
- (k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central

Electricity Authority, orders and directions of the Commission issued from time to time;

- (l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;
- (m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;
- (n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act, and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. An extract copy of this order is to be sent to CTUIL, CEA, and BPC for information and necessary action.

12. Petition No. 131/TL/2026 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson